

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 76157 of 2019

(Arising out of Order-in-Appeal No.19/Kol-North/Kol/19 dated 31.01.2019 passed by Commissioner, CGST & Central Excise, (Appeal-I), Kolkata)

M/s. Texmaco Rail & Engineering Ltd.

(Agarpara Works, Belgharia, Kolkata-700056)

Appellant

VERSUS

**Commr. of CGST & Central Excise, Kolkata North
Commissionerate**

(GST Bhawan (8th Floor), 180, Shantipally, Rajdanga Main Road,
Kolkata-700107)

APPEARANCE :

Mrs. Astha Agarwal, CA for the Appellant

Mr. S. S. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER NO.75343/2023

Date of Hearing : 8 May 2023

Date of Decision : 8 May 2023

ORDER

The Learned Counsel for the Appellant submits that the Appellant has opted for SVLDR Scheme and the Department has issued SVLDRS-4, Certificate towards discharge of their liability.

2. Accordingly, the appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

**(R. Muralidhar)
Member (Judicial)**

Pooja